



The Maharashtra Repealing and Amending Act, 1991

Act 22 of 1991

Keyword(s):

Repealed Act, Amending Act, Repealed Laws, Repeal

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

THE MAHARASHTRA REPEALING AND AMENDING ACT, 1991

CONTENTS

PREAMBLE.

SECTION.

1. Short title.
2. Repeal of certain enactments.
3. Amendment of certain enactments.
4. Savings.

MAHARASHTRA ACT No. XXII OF 1991.¹

[THE MAHARASHTRA REPEALING AND AMENDING ACT, 1991.]

[This Act received the assent of the Governor on the 6th September 1991; assent first published in the *Maharashtra Government Gazette*, Part IV, Extraordinary, on the 9th September 1991.]

An Act to repeal certain enactments and to amend certain other enactments.

WHEREAS it is expedient to repeal certain enactments and to amend certain other enactments for the purposes hereinafter appearing; It is hereby enacted in the Forty-second year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Repealing and Amending Act, 1991. Short title.
2. The enactments specified in the First Schedule, in their application to the whole Repeal of certain enactments. of the State of Maharashtra or any part thereof, as the case may be, are hereby repealed to the extent mentioned in the fourth column thereof.
3. The enactments specified in the Second Schedule are hereby amended to the Amendment of certain enactments. extent and in the manner mentioned in the fourth column thereof.
4. The repeal, by this Act, of the enactments referred to in the First Schedule, Savings. shall not affect anything previously done or action taken under the said Acts.

THE FIRST SCHEDULE

Repeals

(See section 2)

Year	Number	Short title	Extent of Repeal
1	2	3	4
		<i>Central Provinces and Berar Enactment.</i>	
1936	I	The Central Provinces and Berar Probation of Offenders Act, 1936.	The whole.
		<i>Bombay Enactment.</i>	
1938	XXXI	The Bombay Probation of Offenders Act, 1938	The whole.
		<i>Hyderabad Enactment.</i>	
1953	XII	The Hyderabad Probation of Offenders Act, 1953.	The whole.
		<i>Maharashtra Enactments.</i>	
1964	XXXVII	The Maharashtra Vaccination Act, 1964.	The whole.
1983	IX	The Maharashtra Secondary and Higher Secondary Education Boards (Amendment) Act, 1982.	The whole.

1. For Statement of Objects and Reasons See *Maharashtra Government Gazette*, 1991, Part V, Extraordinary, pp. 128-129.

THE SECOND SCHEDULE

Amendments

(See section 3)

Year 1	Number 2	Short title 3	Extent of amendment 4
<i>Bombay and Maharashtra Enactments.</i>			
1957	XXXIX	The Bombay Abolition of Whipping Act, 1957.	Section 3 shall be deleted.
1959	III	The Bombay Village Panchayats Act, 1958.	In section 3, in clause (17), the figures "41" shall be deleted.
1961	XXIV	The Maharashtra Co-operative Societies Act, 1960.	In Section 165, in sub-section (2), in clause (iii), for the word "Registrar" the words "Co-operative Court" shall be substituted.
1965	XL	The Maharashtra Municipalities Act, 1965.	In section 342, in sub-section (8), the brackets, figure and letter "(4A)" shall be deleted.
1982	XXXI	The Maharashtra Prevention of Malpractices at University, Board and other specified Examinations Act, 1982.	In section 8, in the marginal note for the word "or" the word "of" shall be substituted.
1983	XLI	The Maharashtra Agricultural Universities (<i>Krishi Vidyapeeths</i>) Act, 1983.	(1) In section 2, clause (m) shall be deleted. (2) In section 30, in sub-section (1), for the brackets and figures "(xv)" the brackets, figure and letter "(1A)" shall be substituted. (3) In section 37, the words "and the rules made thereunder," shall be deleted. (4) In section 70, in sub-section (2),— (a) in clause (ii), sub-clause (a) shall be re-numbered and re-lettered as clause (ii-a) of sub-section (2); (b) in clause (iii), sub-clause (h) shall be re-numbered and re-lettered as clause (iii-a) of sub-section (2).